

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT - II)**

**Item No. 101**  
**(IB)-2240(ND)2019**  
**IA-4249/2022**

**IN THE MATTER OF:**

**M/s. Hi Tech Resource Management Limited** ... **Applicant/Petitioner**

**Versus**

**M/s. Overnite Express Limited** ... **Respondent**

**Under Section: 7 of IBC, 2016 (CIRP)**

**Order delivered on 08.09.2022**

**CORAM:**

**SHRI. DHARMINDER SINGH,**  
**HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :**

**ORDER**

**IA-4249/2022:** This application has been filed on behalf of 43 Employees of the Respondent Company Overnite Express Limited for payment of salary for the CIR period. Let notice be issued to the Resolution Professional through all modes. The Affidavit of Service be filed within a week from today. The Resolution Professional is directed to file the reply within two weeks from the date of the receipt of the notice. Rejoinder, if any, within a week from the date of the receipt of the reply. List the matter on 04.11.2022.



**(L.N. GUPTA)**  
**MEMBER (T)**



**(DHARMINDER SINGH)**  
**MEMBER (J)**